

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

Before Sh. N. K. Saini, AM and Sh. Sudhanshu Srivastava, JM

ITA No. 553/Del/2014 : Asstt. Year : 2006-07

Sh. Chand Rattan Bagri, 4318/3, Ansari Road, Darya Ganj New Delhi-110002	Vs	ACIT, Circle-3(1), New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AAGPB1216K		

**Assessee by : Sh. V. Raja Kumar, Adv.
Revenue by : Sh. Anil Kumar Sharma, Sr. DR**

Date of Hearing : 05.04.2017	Date of Pronouncement : 05.04.2017
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ORDER

Per N. K. Saini, AM:

This is an appeal by the assessee against the order dated 18.09.2013 of Id. CIT(A)-VI, New Delhi.

2. During the course of hearing the Id. Counsel for the assessee at the very outset stated that he has the instruction to withdraw the appeal and gave in writing as under:

“Hon’ble ITAT decided the quantum and penalty appeal in favour of assessee. This appeal becomes infructuous as withdrawn. ITAT order filed.”

*Sd/-
(V. Raja Kumar)
Adv.*

3. The ld. DR did not object if the appeal is dismissed as withdrawn.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order Pronounced in the Open Court on 05/04/2017)

Sd/-

(Sudhanshu Srivastava)
JUDICIAL MEMBER

Dated: 05/04/2017

Subodh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(N. K. Saini)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR